

Income-tax assessment of Public Undertakings

369. Shri S. E. Damani: Will the Minister of Finance be pleased to state:

(a) whether the Income-tax assessment of all public undertakings has been completed till the assessment year 1962-63; and

(b) if not, the units of which the Income-tax assessment is pending and since when it is pending?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected and will be placed on the Table of the House as early as possible.

Prime Minister's House

370. Dr. Karal Singh:
 Shrimati Nirlep Kaur:
 Shri Bibhuti Mishra:
 Shri K. N. Tiwary:
 Shri A. B. Vajpayee:
 Shri N. S. Sharma:
 Shri Sharda Nand:
 Shri Brij Bhushan Lal:
 Shri Madhu Limaye:
 Shri S. M. Banerjee:
 Dr. Ram Manohar Lohia:
 Shri George Fernandes:
 Shri Sheopujan Shastri:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 259 on the 5th April, 1967 and state:

(a) whether a final decision has since been taken for a permanent residence of the Prime Minister and in regard to shifting her to the new residence;

(b) if so, the details thereof; and

(c) the amount to be spent on the renovation of the new residence for meeting the requirements of the Prime Minister?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) No.

(b) and (c). Do not arise.

Job for surplus Workers of Foreign Companies in I.O.C.

371. Shri B. K. Modak:
 Shri Bhagaban Das:
 Shri Ganesh Ghosh:
 Shri Umanath:
 Shri Mohammad Ismail:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have offered jobs in the Indian Oil Corporation to the surplus workers in the foreign oil companies;

(b) if so, whether these employees are likely to be absorbed on permanent basis without any probationary period in the Indian Oil Corporation;

(c) whether the existing emoluments of these employees are likely to be protected in the Indian Oil Corporation; and

(d) the total number of employees covered by this scheme?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramiah): (a) to (c). Existing instructions require the Indian Oil Corporation Limited to give preference to the surplus employees of foreign oil companies in filling vacancies in the Corporation.

Appointments are made on the scales of pay in force in the Corporation, and the usual probationary period of twelve (12) months is prescribed as in all cases of new recruitment. In fixing the initial salary of a new recruit, due consideration is given to his previous emoluments.

(1) Upto 31-12-1966, 376 officers and 404 members of staff from other oil companies have been appointed in